

THE TIMES OF INDIA, AHMEDABAD
FRIDAY, JULY 31, 2026

15

FORM NO. 63

[See Company (Court) Rule 148(1)]

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
(ORIGINAL JURISDICTION)

OFFICIAL LIQUIDATOR REPORT NO. 14 OF 2026

IN COMPANY PETITION NO. 214 OF 1998

IN THE MATTER OF THE COMPANIES ACT, 1956;

IN THE MATTER OF

M/s. HAMCO MINING & SMELTING LTD. (IN LIQN.)

**ADVERTISEMENT OF NOTICE TO CREDITORS
& WORKERS TO PROVE THEIR CLAIM**

NOTICE is hereby given to the Creditors & Workers of the above named Company that they are required to submit to the Official Liquidator, proofs of their respective debts or claims against the above named Company by delivering at the office of the Official Liquidator on or before **20.08.2026** or sending by post to the Official Liquidator so as to reach him not later than the said date, an affidavit proving the debt or claim, in the prescribed form, with their respective names, addresses and particulars of debt or claim, and any title to priority under Section 529, 529-A & 530 of the Companies Act, 1956. Any Creditor or worker who fails to submit an affidavit of proof within the time limit as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any Creditor or worker who have sent in their proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 29th day of July, 2026 at Ahmedabad.

Sd/-

(SHOBHIT SRIVASTAVA) ICLS

OFFICIAL LIQUIDATOR

OF M/S. HAMCO MINING & SMELTING LTD. (IN LIQN.)

HIGH COURT OF GUJARAT

3RD FLOOR, CORPORATE BHAWAN, OPP. ZYDUS

HOSPITAL, THALTEJ, AHMEDABAD - 380 059.

Ph. No. (079) 26581912, E-Mail : ol-ahmedabad-mca@nic.in